

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

CP(IB)-1713(MB)/2018

CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **28.01.2019**

NAME OF THE PARTIES:

Hubegrop India Pvt. Ltd.
v/s.
Jalram Flexo Laminates (P) Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. None present from the side of the Respondent Debtor. Ld. Counsel of the Petitioner has informed that the consent of the IRP is yet to be filed.
2. Consent of the IRP is to be filed on the next date of hearing. Also directed to submit on the next date of hearing a copy of the Ledger Account of the Debtor in the books of the Creditor.
3. The Petitioner shall issue notice to the Debtor intimating the next date of hearing as a final chance and file proof of service along with tracking report. Matter is adjourned to **27.03.2019**.

Sd/-

**M.K. SHRAWAT
Member (Judicial)**

28.01.2019
Pvs=